

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 359 OF 2018 &**  
**IA NO. 1451 OF 2018**

**Dated: 6<sup>th</sup> December, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Uttarakhand Power Corporation Ltd. .... Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission & .... Respondent(s)**  
**Anr.**

Counsel for the Appellant (s) : Mr. Pradeep Misra  
Counsel for the Respondent (s) : Mr. Buddy Ranganadhan  
Ms. Stuti K. for R-1  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-2

**ORDER**

***Admit.***

Learned Counsel appearing for Respondent No. 1 prays for six weeks' time to enable him to file reply. Thereafter, learned counsel appearing for learned counsel appearing for the Appellant, prays for three weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Respondent No.1 and learned counsel appearing for the Appellant, as stated above, placed on record.

Six weeks' time is granted to the learned counsel appearing for the Respondent No.1 to file reply on or before 18.01.2019 after serving copy on the other side. Thereafter, 3 weeks' time is granted to the learned counsel appearing for the Appellant to file rejoinder on or before **04.02.2019** after duly serving copy on the other side.

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondent herein directed to file their written submissions on or before 27.01.2019 after duly serving copy on the other side.

List this matter on **25.02.2019**, as requested by the learned counsel appearing for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

bn/kt